

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

8. IA-61/2024 in C.P.(CAA)/92(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.04.2024

NAME OF THE PARTIES: Diageo Distilleries Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013. Rule 11 of NCLT Rules, 2016

ORDER

1. Ms. Grishma Mahatme i/b Rishabh Dhanuka, Ld. Counsel for the Applicant in IA present.
2. **IA-61/2024:** This Interlocutory Application has been filed by the Applicants in CP(CAA)-92/2023 seeking rectification in the final order pronounced on 22.02.2024.
3. The Applicants submit that the date of the pronouncement of the final order in CP(CAA)-92/2023 is '22.02.2024' whereas in the order it is erroneously mentioned as '22.02.2023'. Therefore, seek rectification of the same in the order.
4. The bench is convinced that there is a typographical error took place in the final order in CP(CAA)-92/2023 where the date of pronouncement of the order is mentioned as "Order pronounced on: 22.02.2023" instead of 22.02.2024. The same is hereby rectified as -
"Order pronounced on: 22.02.2024". Rest of the order remain unchanged.
5. With the foregoing, IA-61/2024 is allowed and **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

22.04.2024/pvs